

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.57/TT/2014

Date: 27-11-2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Misc. Petition for approval under sub-section(4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for Fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Eastern Region for the period 2009-14 block.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 02-12-2015 :-

- 1) Furnish the details of additional capitalization during 2013-14 for the asset mentioned in the petition.
- 2) If the communication assets is utilized for the purpose of other business or telecom business, the petitioner should provide details of the revenue from telecom business using the assets listed under this project.
- 3) Furnish the calculation of Weighted Average Rate of Interest applied in case of Asset-I (17 No. Optic Fibre: DOCO 01.10.2012).
- 4) Furnish the details of actual data and actual capital expenditure and O&M expenses for the 2009-14 tariff period. The petitioner may pray for true-up for 2009-14 tariff period on the basis of actual expenditure for 2009-14 period.

Yours faithfully,

(M.M.Chaudhari)
Asst Chief (Fin)